

# **Notification No. 26 / 2006-Customs (N.T.)**

**8th March, 2006**

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export), New Custom House, Mumbai to act as,

- (i) Commissioner of Customs (Export), Jawahar Custom House, Nhava Sheva, Uran Raigard, Maharashtra;
- (ii) Commissioner of Customs (Imports), New Custom House, Mumbai;
- (iii) Commissioner of Customs (Import), Nhava Sheva;
- (iv) Commissioner of Customs, Kandla;
- (v) Commissioner of Customs (Import), Chennai Sea Port
- (vi) Commissioner of Customs and Central Excise, Vishakhapatnam -II; and
- (vii) Commissioner of Customs, Inland Container Depot, New Delhi

for the purposes of adjudicating the matters relating to show cause notice pertaining to M/s Vishal Exports Overseas Limited, "Vishal House" Opposite Sales India, Ashram Road, Ahmedabad and Others, issued vide, F.No.DRI/AZU/INV-1/2004, dated the 29<sup>th</sup> June, 2005, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit: Rupen Bungalow, Near Jain Merchant Society, Paldi: Ahmedabad.

F.NO.437/17/2005-CUS.IV